BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 242 OF 2024 (PB)

IN THE MATTER OF :

"NEWS ITEM TITLED "SEHORE MEI HITECH MACHINE SE NARMADA MEI HO RAHA RET KA AVAIDH KHANAN PRASHASHAN NE KEE KARYAVAI RODAR AUR JCB JABT" APPEARING IN ABP NEWS DATED 04.02.2024"

I N D E X

S. No.	Particulars	Annexure	Page No.
1.	Action Taken Report on behalf of State of Madhya Pradesh		02-03
2.	Affidavit		04
3.	Copy of Seizure Memo along with Inspection Panchnama and geo-tagged photographs	**R-1 (Colly.)**	05-09

Date: 13.03.2024
Place: Bhopal

RBobde

COUNSEL FOR
STATE OF MADHYA PRADESH

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 242 OF 2024 (PB)

IN THE MATTER OF :

"NEWS ITEM TITLED "SEHORE MEI HITECH MACHINE SE NARMADA MEI HO RAHA RET KA AVAIDH KHANAN PRASHASHAN NE KEE KARYAVAI RODAR AUR JCB JABT" APPEARING IN ABP NEWS DATED 04.02.2024"

ACTION TAKEN REPORT ON BEHALF OF STATE OF MADHYA PRADESH

IT IS MOST RESPECTFULLY SUBMITTED HEREINUNDER :

1. That in the present Original Application, this Hon'ble Tribunal exercising its suo moto jurisdiction took cognizance of illegal mining in District Sehore, Madhya Pradesh as published in ABP New Article dated 04.02.2024 titled *"sehore mei hitech machine se narmada mei ho raha ret ka avaidh khanan prashashan ne kee karyavai rodar aur jcb jabt" appearing in abp news dated 04.02.2024".*

2. That the answering respondent received the Notice dated 01.03.2024 of this Hon'ble Tribunal with directions of appearance on 14.03.2024 along with report.

3. That in compliance of the aforementioned Notice it is submitted that on 03.02.2024, information of illegal sand excavation/transportation/storage in the Babri Sand Mine located in the Narmada River in Gram Babri, Tehsil Rehti, District Sehore was received and thereafter on directions

of Collector Sehore a inspection team was constituted including several officers of Mining Department and Police.

4. That during the inspection at the site, it was found that illegal excavation of sand was being carried out using 04 tractor loaders and 02 JCB machines in Gram Babri, Narmada River and the following vehicles were engaged in illegal sand excavation: 01 JCB Loader with chassis number HRDXSPTI03300507, 02 JCB machines with chassis numbers NPYUEN 4 ATBWVHP 4307590 and Mahindra tractor loader with chassis number MBNWEBD1JPNF0076541 PV 5075 EVELAE 085550, 05 JCB Loader with chassis number 1 PV 5405 EPPM0 12611.

5. That the aforementioned vehicles were seized and were taken to Rehti Police Station and placed under custody for further investigation under Rule 18 of the Madhya Pradesh Illegal Mining and Storage Prevention Rules 2022. A copy of Seizure Memo along with Inspection Panchnama and geo-tagged photographs of seized vehicles are marked and annexed herewith as **Annexure R-1 (Colly.)**.

6. An affidavit in support is filed herewith.

Date: 13.03.2024
Place: Bhopal

R Bobde

COUNSEL FOR
STATE OF MADHYA PRADESH

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 242 OF 2024 (PB)

IN THE MATTER OF :

"NEWS ITEM TITLED "SEHORE MEI HITECH MACHINE SE NARMADA MEI HO RAHA RET KA AVAIDH KHANAN PRASHASHAN NE KEE KARYAVAI RODAR AUR JCB JABT" APPEARING IN ABP NEWS DATED 04.02.2024"

AFFIDAVIT

I, Rajendra Singh Parmar, S/o Late Shri Ratan Singh Parmar, Mining Officer, Sehore and Officer-in-Charge, office at Office of Collector, Mining Department, Old Indore Bhopal Road, Sehore, M.P. do hereby solemnly affirm on oath as under :

1. That I am Officer in Charge for State of Madhya Pradesh in the present matter, and am fully conversant with the facts of the case and hence competent to swear on this affidavit.
2. That I am filing an Action Taken Report in the aforementioned matter before the Hon'ble Tribunal the contents of which are true and correct and no material fact has been concealed.
3. That the contents of the Action Taken Report are true and correct and no material fact is concealed or supressed.

DEPONENT

VERIFICATION

I the above-named deponent do hereby verify that the contents of the affidavit above are true and correct.

Signed and verified on this ___Day of _____ 2024 at Bhopal (MP)

DEPONENT

IDENTIFIED BY Mr
Name. Mehul Bharadwaj
Address. 609, U.C. Lawyers
Chambers, Arera Hills Bhopal
Signature

SWORN BEFORE ME THIS
WITHEN NAMED
12/3/2024
GHULAM NIZAMUDDIN
ANWAR SIDDIQUI
NOTARY/ADVOCATE, BHOPAL (M.P.)

कार्यालय कलेक्टर (खनिज शाखा) जिला सीहोर

क्रमांक / खनिज / 2024 / 02 दिनांक 03/02/2024

अभिरक्षा पत्र

(मध्यप्रदेश खनिज (अवैध उत्खनन, परिवहन, भंडारण का निवारण) नियम 2022)

कार्यालय कलेक्टर (खनिज) जिला-सीहोर (म.प्र.)

स्थान सेहरी

दिनांक 03/02/2024

समय 12.15 PM

प्रति,

थाना प्रभारी

थाना सेहरी जिला सीहोर (म. प्र.)।

(1) JCB - कोड MHFR30XS4T0330050 7

(2) JCB मशीन - PUN4NTBWVP430 7520

(3) महिन्द्रा ट्रैक्टर कोड MBNWEBD9JPNF00765

विषयः—वाहन ट्रक / डम्पर / ट्रेक्टर ट्राली क्रमांक ..... को खनिज ..... सहित अभिरक्षा में रखने बाबत्

मेरे भ्रमण के दौरान स्थान ग्राम- बालेरी में विषयांकित वाहन में 2 ब्रास बैध उत्खनन / खनिज का अवैध परिवहन मेरे जांच के दौरान मेंरे द्वारा पकड़ा गया, उक्त वाहन को मय खनिज के अभिरक्षा मे रखने का कष्ट करें।

कृपया कलेक्टर / अतिरिक्त कलेक्टर / खनि अधिकारी (खनिज शाखा) जिला सीहोर (म. प्र.) के लिखित आदेश के उपरांत ही उक्त वाहन को मय खनिज के छोड़ा जावे।

3-2-24

03/02/2024

खनि निरीक्षक

जिला सीहोर (म. प्र.)

सन्तोष दुबे

Mobile No. 9752999586

Scanned with CamScanner

कार्यालय कलेक्टर (खनिज शाखा) जिला सीहोर

क्रमांक / खनिज / 2024 / 02 दिनांक 03/02/2024

अभिरक्षा पत्र

(मध्यप्रदेश खनिज (अवैध उत्खनन, परिवहन, भंडारण का निवारण) नियम 2022)

स्थान ....
दिनांक 03/02/2024
समय 12:15 PM

प्रति,

थाना प्रभारी

थाना ....जिला सीहोर (म. प्र.)

विषयः—वाहन ट्रक / डम्पर / ट्रेक्टर ट्राली क्रमांक (4) MP50 75EVLA085550 (5) MP05 PPM0126 (6) MP05 2750 को खनिज .... सहित अभिरक्षा में रखने बाबत्

मेरे भ्रमण के दौरान स्थान ....में विषयांकित वाहन में ....खनिज का अवैध परिवहन मेरे जांच के दौरान मेंरे द्वारा पकड़ा गया, उक्त वाहन को मय खनिज के अभिरक्षा मे रखने का कष्ट करें।

कृपया कलेक्टर / अतिरिक्त कलेक्टर / खनि अधिकारी (खनिज शाखा) जिला सीहोर (म. प्र.) के लिखित आदेश के उपरांत ही उक्त वाहन को मय खनिज के छोड़ा जावे।

3-2-24

03/02/2024

खनि निरीक्षक
जिला सीहोर (म. प्र.)

Mobile No. 9752999556

T.C Santosh MI, Sehore

(31) Dwivedi -2015 1/29/2024 5:09:53

पंचनामा

स्थान - ग्राम बालटी
तहसील - रेहटी
दिनांक - 03/02/2024
समय - 10.00 PM

हम पंचान आज दिनांक 03/02/2024 को, समय 10.00 PM बजे, स्थान - ग्राम बालटी, तहसील - रेहटी, नर्मदा नदी पर सही - सही लिखा देते हैं, कि खनि मिरिक, सीहोर द्वारा अवैध रेत उत्खनन / परिवहन / भंडारण की जाँच की गयी। मौके पर जाँच के दौरान ग्राम - बालटी, नर्मदा नदी में 4 - ट्रेक्टर - ट्रॉली एवं 2 JCB मशीनों के द्वारा रेत का अवैध उत्खनन होना पाया गया। मौके पर जाँच में ① JCB लोडर chasis NO. HARSDXS4T0330050 7 ② JCB मशीन chasis NO. PUN4ATBWVP4307590 ③ महिन्द्रा ट्रेक्टर लोडर MBNWEBD9JPNF00765 ④ जानडियर - ट्रेक्टर लोडर chasis NO. 1PY5075EVLA085550 ⑤ जानडियर - ट्रेक्टर लोडर chasis NO. 1PY 405EPPM012611 ⑥ जानडियर - ट्रेक्टर लोडर chasis NO. 1PY--12750 को अवैध रेत उत्खनन करते पाया गया। अवैध रेत उत्खनन करते पाये जाने पर उक्त वाहनों को जप्त किया गया / प्रत्येक ट्रेक्टर लोडर मशीन एवं JCB मशीन द्वारा लगभग 27-27-27-27-27-27 घ० मी० रेत खनिज का अवैध उत्खनन कर मिलकी किया जाना पाया गया। जप्त वाहनों को थाना - रेहटी के बाजट पुलिस अभिरक्षा में रखा किया गया।

सही - सही तस्दीक की पंचनामा पढ़ा, सुना तथा सही पाकर हस्ताक्षर किया।

Santosh
03/02/2024
खनि मिरिक
सीहोर
सन्तोष सूर्यवंशी

T.C.
Santosh
MI, Sehore

सेविक 196 Saini
दीपू
दे 109 दीपेश
दे 312 महिन्द्रा

Scanned with CamScanner

JEET
PATEL
MX
MX
GPS Map Camera
Google
Rehti, Madhya Pradesh, India
PCWV+4J3, Rehti, Salkanpur, Madhya Pradesh 466446, India
Lat 22.745266°
Long 77.444437°
07/03/24 06:24 PM GMT +05:30

JCB
JCB
GPS Map Camera
Salkanpur, Madhya Pradesh, India
PCVV+WRF, Rehti, Salkanpur, Madhya Pradesh 466446, India
Lat 22.745216°
Long 77.444529°
07/03/24 06:13 PM GMT +05:30
Google